

which could be exported from India to Hungary provided the Indian exporters made the necessary sales promotion efforts.

- (ii) The Hungarians showed interest in Indian technology in respect of bicycles and bicycle parts for their domestic use and for export to other countries.
- (iii) Project exporters from the two countries could consider joint bidding in third countries.

**News Item Captioned "Kaya Laxmi Commercial Bank Bikega"**

3411. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the news-item appeared in the Hindi 'Nav Bharat Times' dated 30th January, 1983 under the caption "Kaya Laxmi Commercial Bank Bikega";

(b) whether there have been continuous irregularities committed by high-ups of that Bank;

(c) the number of irregularities by high-ups; and

(d) the action proposed to be taken against the Board of Management?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) to (d). The inspection of the bank by the Reserve Bank of India has disclosed some irregularities on the part of the bank in the matter of grant of advances etc. The matter is being examined in details by the Reserve Bank who will take further action as may be called for. Meanwhile, the Reserve Bank have appointed the third Additional Director on the Board of the

bank in terms of Section 36-AB of Banking Regulation Act, 1949, to improve its effectiveness.

**Hiring of Helicopters to Kerala Chief Minister by Navy**

3412. SHRI HARISH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that navy in Kerala has been hiring out its helicopters to the State's Chief Minister; and

(b) if so, will a statement indicating (i) the number of times the helicopters were hired, (ii) rates at which helicopters given on hire by the Navy, (iii) details of amounts realised from the State Government, (iv) purpose for which the helicopters were hired, (v) number of people with details thereof travelled in the helicopters, (vi) rules and regulations on hiring the service aircraft etc. be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b). From the question, it is not clear for which specific period the information is required to be furnished.

(2) Airlifts by Naval Helicopters to the Chief Minister of Kerala have been provided in accordance with the guidelines laid down by the Government of India for purposes of the Chief Minister's official tour particularly in the coastal regions of Kerala where Indian Air Force VIP flight aircraft are not available. Such airlifts are arranged on receipt of specific requests from the Government of Kerala.

(3) The airlifts provided by Naval Helicopters to the Chief Minister of Kerala are made available on payment at the prescribed rates. Rates for such airlifts are fixed from time to time in consultation with the Ministry of Finance. The State Government is billed after the airlifts are provided.